

1	2	11	12	13	14	15	16	17	18
22.	Tamil Nadu	12.00	3	0.00	0	33.24	6	136.74	36
23.	Tripura	48.00	10	0.00	0	0.00	0	68.00	15
24.	Uttar Pradesh	0.00	0	0.00	0	0.00	0	280.00	97
25.	West Bengal	0.00	0	0.00	0	0.00	0	100.00	25
26.	A & N Islands	0.00	0	0.00	0	0.00	0	20.00	5
27.	Chandigarh	0.00	0	0.00	0	0.00	0	5.00	2
28.	D & N Haveli	0.00	0	0.00	0	0.00	0	0.00	0
29.	Daman & Diu	0.00	0	0.00	0	0.00	0	0.00	0
30.	Delhi	0.00	0	0.00	0	0.00	0	0.00	0
31.	Lakshadweep	4.00	1	0.00	0	0.00	0	4.00	1
32.	Pondicherry	0.00	0	0.00	0	0.00	0	0.00	0
Total		655.70	127	660.00	104	949.99	157	5346.30	1364

The actual amount sanctioned for Mizoram for 196-97 is Rs. 35,07,864/-

No sanction has been released during 1998-99.

[English]

Financial Crunch in Oil India Ltd.

6016. SHRI NADENDLA BHASKAR RAO : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Oil India Ltd. is facing a stringent financial constraints as a result of non-payment of outstanding dues by the Assam State Electricity Board and Hindustan Fertilizer Corporation to the extent of Rs. 130 crores for the natural gas supplied to them;

(b) whether this resources crunch is impeding the increased oil exploration activity of Oil India Ltd. and decreasing its bidding capacity for oil exploration in future; and

(c) if so, the steps being taken by the Government to help the Oil India Ltd. to come out of the financial crunch?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) The non-payment of outstanding dues by the Assam State Electricity Board (ASEB) and Hindustan Fertilizer Corporation Ltd. (HFCL) had an adverse impact on Oil India Ltd.'s cash flow, as a result of which the company had to resort to borrowings to meet the shortfall in internal resource generations.

(c) On taking up the matter with the managements of both ASEB and HFCL by Oil India Ltd., both the companies confirmed that they would pay the current bills and indicated a plan for liquidating the outstanding dues in a phased manner.

[Translation]

Unauthorised Construction

6017. SHRI VIJAY GOEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that the unauthorised commercial constructions are increasing in Delhi;

(b) the number of notices issued in this regard;

(c) the number of unauthorised construction against which action has been taken so far; and

(d) the steps being taken by the Government to check the illegal commercial construction?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Koch Rajbanshi Committee

6018. SHRI MADHAB RAJBANSHI : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether it is a fact that Koch Rajbanshi

community of West Bengal, Tripura and Meghalaya have been included in the list of Scheduled Tribes;

(b) if so, the status of Koch Rajbanshi community of Assam in the list of Scheduled Tribes at present;

(c) whether the Government have undertaken any spot study on Koch Rajbanshi community of Assam to include them in the list of Scheduled Tribes;

(d) if so, the action taken by the Government on the report;

(e) whether the Government have introduced or proposed to introduce any Bill in the Parliament in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir.

(b) Koch-Rajbanshi community has not been specified as Scheduled Tribe in relation to the State of Assam.

(c) No, Sir.

(d) Does not arise.

(e) No, Sir.

(f) Does not arise.

Electrotherapy System

6019. DR. ULHAS VASUDEO PATIL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have approved Electrotherapy system of treatment;

(b) if so, the number of electrotherapy Colleges functioning in the country particularly in Maharashtra, State-wise;

(c) the number of students take certificate from the said colleges per year;

(d) the future of the students studying the Electrotherapy System; and

(e) the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) This system has not been granted official recognition by Government of India.

(b) and (c) Do not arise.

(d) and (e) Government of India has not authorised any body to conduct any kind of classes and award diplomas and certificates to students in the electrotherapy system of treatment.

Police Medals

6020. PROF. RITA VERMA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of the medals, awards and decorations notified by the Persident's Secretariat which are awarded to Police personnel;

(b) the number of Police personnel have been conferred these awards, decorations, medals since independence; and

(c) if so, the details thereof separately for IPS and non-IPS recipients?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The police personnel are awarded-

(1) President's Police Medal for Distinguished Service;

(2) Police Medal for Meritorious Service;

(3) President's Police Medal for Gallantry; and

(4) Police Medal for Gallantry.

(b) and (c) Information is being collected and will be laid on the Table of the House.

Managerial Staff in Super Bazar

6021. DR. BIZAY SONKAR SHASTRI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether some of the managerial staff of the Super Bazar are also the office bearers of employees union and take active part in trade union activities;

(b) if so, whether the same activities are in consonance with the service rules of the manager;

(c) if so, the details thereof; and

(d) the action Super Bazar propose to take against such managers?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) According to the information furnished by the Super Bazar, Delhi, the following two Asstt. Managers are the office bearers of the employees union :-

(i) Shri S.S. Dubey and

(ii) Shri S.K. Kanojia

However, they are stated to have not taken any active part in Dharnas, slogan shouting or strike, in the recent past.

(b) and (c) As per provisions of the Service Rules of the Super Bazar, Delhi, no employee shall